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**(2017) 04 KAR CK 0073**

**In the Karnataka High Court**

**Case No : 2046 of 2017 C/W CRIMINAL PETITION NO.2047/2017**

**MR. PUSHPARAJ? S/O KRISHNAPPA POOJARY Vs THE STATE OF KARNATAKA**

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**Date of Decision : 18-04-2017**

**Acts Referred:**

[Indian Penal Code, 1860](#), [Section 147](#), [Section 324](#), [Section 307](#), [Section 148](#), [Section 149](#), [Section 427](#)

**Citation : (2017) 04 KAR CK 0073**

**Hon'ble Judges : Rathnakala**

**Bench : SINGLE BENCH**

**Advocate : K.NAGESHWARAPPA, P.KARUNAKAR**

**Final Decision : Allowed**

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## **Judgement**

1. Heard Sri P.Karunakar, learned counsel for the petitioners and Sri K.Nageshwarappa, learned High Court Government Pleader for respondent - State in both the petitions.
2. Both these petitions are filed by the accused in Crime No.22/2017 registered with the respondent - police in respect of the offences under Sections 143, 147, 148, 341, 427, 324, 307 read with 149 of IPC .
3. The allegation is, while the complainant was transporting the livestock in a pick-up van, the accused attacked the vehicle, assaulted him with iron rod, wooden club, etc. A case was registered against unknown persons and

during the course of investigation, the petitioner of Crl.P.No.2047/2017 is arraigned as accused No.5 and petitioners of Crl.P.No.2046/2017 as accused Nos.6, 7 and 8.

4. It is brought to the notice of this Court that four of the accused in the very Crime No.22/2017 are enlarged on bail in Criminal Petition No.2043/2017, vide order dated 12.4.2017.

5. Since the petitioners in these petitions are also similarly placed, these petitions are allowed. Petitioners are enlarged on bail on Crime No.22/2017 of respondent - police, subject to the following conditions;

- 1) They shall execute a self bond for a sum of Rs.50,000/- each with one surety for the likesum to the satisfaction of the concerned Court.
- 2) They shall appear before the I.O during further course of investigation as and when called upon.
- 3) They shall not indulge in criminal activities.